

**HIGH COURT OF ANDHRA PRADESH:: AMARAVATI**

**ROC.NO.509/SO/2023**

**Date. 11.09.2023**

**CIRCULAR NO. 13 /2023**

Sub: High Court of Andhra Pradesh – Order dated 11.08.2023 of the Hon'ble Supreme Court of India passed in Writ Petition (Criminal) No. 99 of 2015 (*Pradyuman Bisht vs. Union of India*) – Security measures to be taken in the High Court and District Judiciary as well as digitization in line with the guidelines issued therein – as directed meeting held - Minutes received – certain directions issued - Reg.

- Ref: 1. Order dated 11.08.2023 of the Hon'ble Supreme Court of India passed in Writ Petition (Criminal) No. 99 of 2015 (*Pradyuman Bisht vs. Union of India*).
2. High Court's circular in ROC.No.499/2006-DII(B), dated 23.04.2008.
3. High Court's circular in ROC.No.499/2006-DII(B), dated 08.08.2008.

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The Hon'ble Supreme Court in its order dated 11.08.2023 passed in Writ Petition (Criminal) No. 99 of 2015 (*Pradyuman Bisht v. Union of India*) issued certain guidelines with regard to security measures to be taken in the High Court and the District Judiciary.

In this regard, all the Unit Heads are directed to keep a strict check on the permissions granted to the various shops and vendors within the Court premises for their continued operation, by considering the circulars issued on earlier occasions and any deviation in this regard will be viewed seriously.

The receipt of the circular shall be acknowledged.

  
**REGISTRAR GENERAL**

To:

1. The Principal Secretary to the Hon'ble the Chief Justice (for information).
2. All the Registrars, High Court of Andhra Pradesh.
3. The Registrar (I.T. cum C.P.C.) with a request to direct the concerned to upload the said circular in the High Court's website.
4. All the Unit Heads in the State of Andhra Pradesh.

